# GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3908 ANSWERED ON:19.03.2015 DEVELOPMENT OF COURT INFRASTRUCTURE

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### Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether as per the recommendations of the 13th Finance Commission, the Government had allocated Rs. 5,000 crore for development of court infrastructure in the country;
- (b) If so, the details thereof the along with the funds received in this regard;
- (c) Whether it has been reported that the funds sanctioned/received could not be utilized in the period stipulated for the purpose;
- (d) If so, the details thereof along with the reasons therefor; and
- (e) The steps taken by the Government to ensure that the funds are utilized as envisaged and to improve and develop court infrastructure across the country including the targets set therefor?

## **Answer**

### MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a)&(b): The Thirteenth Finance Commission made a provision of grant of Rs. 5,000 crores over a period of 2010-15 aimed at providing support to States for improving Justice delivery system. Infrastructure components in this grant include

(i) Establishing ADR Centres

- (ii) Maintenance of Heritage Court Buildings and
- (iii) Creations of State Judicial Academies. A statement of funds allocated, released and utilized so far is at Annexure. Further, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary is being implemented under which central assistance is provided to the State Governments for the construction of court buildings for district and subordinate courts and residential units for judicial officers. During 2014-15, Rs. 933.00 crores have been released to State Governments and Union Territories under this Scheme.
- (c)&(d) There is significant progress in utilization of funds for the following components of the grant made by the Thirteenth Finance Commission: Lok Adalat and Legal Aid, Training of Judicial Officers, Training of Public Prosecutors and Mediators, setting up of ADR Centres, and setting up of State Judicial Academies. Utilization on morning / evening / shift courts has been very low due to the following
- 1. Resistance from Bar Associations
- 2. Geographical & local constraints particularly in NE States
- 3. Non-availability of retired Judicial Officers for these courts
- (e) Meetings of Law/Finance Secretaries of States and Registrar Generals of the High Court are periodically held for implementation of the Thirteenth Finance Commission Award. As regards development of court infrastructure across the country, on receipt of the complete proposals from the State Governments including utilization certificates for the funds released earlier, necessary financial assistance is sanctioned to the State Governments in terms of the guidelines of the scheme.

#### Annexure

Statement referred to in reply to Part (a) & (b) of Lok Sabha Unstarred Question No. 3908 for answer on 19th March, 2015

Funds allocated, released and utilized for the 'Improvement of Justice Delivery System' under the 13th Finance Commission (TFC) award

As on 28.02.2015
S.No Head Allocation Total release Total Utilization

- 1. Morning/Evening/Shift Courts 2500.00 835.55 234.25
- 2. Lok Adalat and Legal Aid 300.00 113.97 65.51
- 3. Training of Judicial Officers 250.00 137.91 105.81
- 4. Training of Public Prosecutors 150.00 67.54 51.00

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5. Heritage Court Buildings 450.00 190.41 101.96
6. State Judicial Academy 300.00 153.00 116.56
7 ADR Centres / Training to Mediators 750.00 351.98 258.08
8. Court Managers 300.00 96.69 36.91
Total 5000.00 1947.05 970.08
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As on 28.02.2015

#### Magistrate Courts for the 'Improvement of Justice Delivery System' under the Thirteenth Finance Commission (TFC) award

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Sl.No. Name of the States Funds Funds Funds Number of Since inception
      allocated released utilized courts number of
       (Rs.in crore) since since set-up cases disposed inception inception off
          (Rs.in crore) (Rs.in crore)
1 Andhra Pradesh/Telangana 145.18 43.55 46.24 592 31436
2 Arunachal Pradesh 53.15 10.63 0.00 0 0
              45.31 9.06 1.10 270 181016
214.32 64.30 0.00 38 845
3 Assam
4 Bihar
5 Chhattisgarh 54.56 10.91 0.00 0 0
5 Chnattisgarn 54.56 10.91 0.00 0 0 6 6 Goa 7.68 1.54 0.00 0 0 7 Gujarat 161.17 161.17 123.80 252 375330 8 Haryana 61.61 18.48 3.16 154 487536 9 Himachal Pradesh 19.75 7.90 1.19 2 0 10 Jammu & Kashmir 32.61 9.78 0.85 31 0
11 Jharkhand 82.62 16.52 0.07 0 0
                   136.71 41.01 2.19 0 0
12 Karnataka
13 Kerala 67.42 20.23 0.41 5 40033
14 Madhya Pradesh 204.91 61.47 0.00 0 0
15 Maharashtra 297.57 89.27 18.95 394 1255607
16 Manipur 5.33 1.07 0.06 0 0
17 Meghalaya 1.57 0.31 0.01 0 0
18 Mizoram 6.27 1.88 0.00 0 0 19 Nagaland 4.23 1.27 0.00 0 0 20 Orissa 83.25 33.31 17.23 249 894 21 Punjab 54.25 16.28 3.43 148 816695
22 Rajasthan 129.34 38.80 0.00 0 0
23 Sikkim 2.04 0.41 0.00 0 0 24 Tamil Nadu 123.54 24.71 10.69 59 23319
25 Tripura 12.54 3.76 0.29 225 178575
26 Uttar Pradesh 340.84 102.25 4.23 343 27 Uttarakhand 42.80 12.84 0.35 25 3748 28 West Bengal 109.43 32.83 0.00 0 0
 Total 2500.00 835.55 234.25 2787 3455222
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